

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

5. C.P. (IB)/1164(MB)2020

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Edelweiss Asset Reconstruction Company Limited
Vs
Perfect Engineering Products Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Tushad Cooper, Ld. Counsel for the Petitioner present. Mr. Mukesh Jain, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Corporate Debtor starts with that they have tried to recover the dues and later submits that they are in the process of settlement talks with the Financial Creditor. At the request of the Corporate Debtor, final opportunity is granted to conclude the settlement.
3. Ld. Counsel for the Respondent shall not raise the plea of attempt of recovery.
4. List this matter on **10.04.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)